

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 3193/2023

RAKESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 11962/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 22-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Harinder Mohan Singh, AOR
Ms. Shabana, Adv.

For Respondent(s) Ms. Garima Prasad, Sr. Adv. (N.P)
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the appellant, list
the matter after three weeks.

Learned counsel for the appellant is permitted to file
additional documents.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)